

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI  
OA 1055/99

8  
New Delhi this the 25th day of November, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Laxmi Sharma  
S/o Shri B.C. Gaur,  
R/o 46/39, Yusuf Sarai,  
Man Mohan Kaul Building,  
New Delhi, working at  
patent office

Branch at Municipal Market Building,  
IIIrd Floor, Karol Bagh, N/Delhi.

.. Applicant

(By Advocate Shri T.R. Sharma )

versus

1. Government of N.C.T.  
through its Secretary,  
5, Shyam Nath Marg,  
New Delhi.

2. Ministry of Personnel Grievances and  
pensions Service may be affected  
through its Secretary, Lok Nayak  
Bhawan, New Delhi.

3. Joint Controller of Patents and  
Designs, Municipal Market Building,  
IIIrd Floor, Karol Bagh, N/Delhi.

.. Respondents

(By Advocate Mrs. P.K. Gupta )

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A)

Applicant seeks a direction to the respondents that  
the termination of his service is null and void and prays that  
she may be further allowed to remain in service and her  
services may be regularised on the post of Stenographer Grade 'D'.

2. We have heard applicant's counsel Shri Sharma and  
respondents counsel Mrs P.K. Gupta.

3. Admittedly, applicant was appointed on ad hoc basis as  
Stenographer Grade 'D' against a vacant post. Mrs Gupta now tell  
us that the post is reserved for SC candidate, and pursuant to  
the selection made, a SC candidate is to occupy the aforesaid  
post, but in view of the interim orders operating, it has not  
been possible for respondents to issue an appointment letter to  
her.

4. These submissions are not disputed by the applicant's counsel.

5. Applicant's counsel has, however, stated that another post of Stenographer Grade 'D' fall vacant against which the applicant could have been adjusted but we are informed that the said post is reserved for OBC candidate, and applicant not belongs to OBC categories, it has not been possible to adjust her against the same.

6. Under the circumstances, we see no good grounds to grant any relief as prayed for by the applicant in the OA and the same is accordingly dismissed. Interim order is vacated. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member(J)

*S. R. Adige*  
(S. R. Adige )  
Vice Chairman(A)